

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 02
CP No. 15/213/JPR/2024
Under Section 213 of
Companies Act, 2013**

In the matter of:

Shree Hari Coal Corporation through its partner Sneha Shah

...Petitioner

Versus

Shri Sharma Steel Rolling Mills Pvt. Ltd. & Ors.

... Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Dhiren R. Dave, Adv.

ORDER

Heard Mr. Dhiren R. Dave, Adv. appearing on behalf of the Petitioner. It is stated in the application that Petitioner is the Creditor of the Respondent Company. The business of the company is being conducted to defraud its Creditors. This application has been filed invoking Section 213 b (1) of the Companies Act, 2013. Issue notice to the Respondent. Learned counsel for the Petitioner shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent at its address by speed post and file affidavit of service along with copy of postal slip and tracking report within 2 weeks. List the matter on 14.08.2024.

Sd-

(Rajeev Mehrotra)
Technical Member

Sd-

(Deep Chandra Joshi)
Judicial Member

July 03, 2024